

(2012) 07 SC CK 0035

In the Supreme Court Of India

Case No : Civil Appeal No. 5091 of 2012 (Arising out of Special Leave Petition (C) No. 14752 of 2012) , Civil Appeal No. 5099 of 2012 (Arising out of Special Leave Petition (C) No. 14573 of 2012 and Special Leave Petition (C) No. 14753 of 2012)

Jai Bhole Shankar

APPELLANT

Vs

State of Chattisgarh and Others

RESPONDENT

Date of Decision : 09-07-2012

Acts Referred:

Citation : (2012) 12 SCC 450

Hon'ble Judges : H.L. Dattu, J; Chandramauli Kumar Prasad, J

Bench : Division Bench

Advocate : Nikhil Nayyar, for the Appellant; Atul Jha, Sandeep Jha and D.K. Sinha, for the Respondent

Final Decision : Disposed Of

Judgement

1. Leave granted.
2. Delay condoned.
3. Shri Atul Jha, Learned Counsel appears and accepts notice on behalf of the State of Chhattisgarh.
4. We have heard Learned Counsel for the parties to the lis.
5. Both sides would agree that the issues raised and the relief sought for in these appeals are identical with the issues raised and considered by this Court in the case of M/S. Zunaid Enterprises and Ors. v. State of Chhattisgarh and Ors. in Civil Appeal No. 2288 of 2012 etc. on February 23, 2012.
6. In view of the above, the appeals are also disposed of, in the same terms, observations and directions contained in the aforesaid order.

Ordered accordingly.

7. Leave granted

8. Delay condoned.

9. Shri Atul Jha, Learned Counsel appears and accepts notice on behalf of the State of Chhattisgarh.

10. We have heard Learned Counsel for the parties to the lis.

11. The appeals are disposed of, in terms of the signed order.